

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:618
ANSWERED ON:15.07.2014
CHILD TRAFFICKING
Roy Prof. Saugata

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of hundreds of children being trafficked from Jharkhand and other northern States to Kerala recently;
- (b) if so, the number of such cases reported along with the number of children rescued during the current year; and
- (c) the measures taken by the Government to check child trafficking in the country in coordination with the State Governments?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a): 589 children trafficked from Jharkhand, Bihar, West Bengal & Odisha were rescued by Kerala Police on 24th & 25th May, 2014.

(b): As per data available with National Crime Records Bureau (NCRB), a total number of 1002, 932 and 1330 cases were registered under various crimes committed under Child Trafficking (which includes buying of minor girls for prostitution, selling of minor girls for prostitution and procurement of minor girls) during 2011, 2012 and 2013 respectively. State/UT wise details is enclosed at Annexure-I. The information pertaining to victim rescued during the year 2013 is enclosed at Annexure-II.

(c): 'Police' and 'Public Order' being State subjects under Seventh Schedule of the Constitution of India, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. The Government of India has adopted a multi-pronged approach to combat human trafficking including commercial sexual exploitation by setting up of Anti-Trafficking Nodal Cell in Ministry of Home Affairs; launching certificate course on Anti-Human Trafficking by Indira Gandhi National Open University (IGNOU) in partnership with the States; a comprehensive scheme for strengthening law enforcement response by establishing integrated Anti-Human Trafficking Units (AHTUs) and massive sensitization, awareness and capacity building through Training of Trainers.

Ministry of Home Affairs has recently launched a web portal on Anti Human Trafficking (stophumantrafficking-mha.nic.in) as one stop IT information repository on issues relating to human Trafficking.

Ministry of Home Affairs has issued various advisories on Human Trafficking, which are available on MHA web site and on Web Portal of Anti Human Trafficking.

Government of India has recently enacted Criminal Law (Amendment) Act, 2013, wherein Section 370 of the India Penal Code has been substituted with Section 370 and 370A of IPC which provide for comprehensive measures to counter the menace of Human trafficking including trafficking of children for exploitation in any form including physical exploitation or any form of sexual exploitation, slavery, servitude, or the force removal of organs.

Ministry of Home Affairs conducts regular quarterly meeting with the Nodal Officers of Anti Human Trafficking of all States/UTs to review the progress of AHTUs established throughout the country.

Ministry of Women and Child Development also runs shelter based homes, such as Short Stay-Homes, Swadhar Homes for women in difficult circumstances including trafficked victims.